

ITEM NO.1  
(Part heard)

COURT NO.12

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 6422/2003

RELIANCE INDUSTRIES LTD.

Appellant(s)

VERSUS

BHARAT PETROLEUM CORPORATION LTD.

Respondent(s)

(FOR ON IA 91926/2009 )

WITH

C.A. No. 6423/2003 (IX)

C.A. No. 6424/2003 (IX)

C.A. No. 6425/2003 (IX)

C.A. No. 3535/2008 (IX)

Date : 08-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Paras Kuhad, Sr. Adv.  
Mr. K. R. Sasiprabhu, AOR  
Mr. Shubhranshu Padhi, Adv.  
Mr. Ashwin M. Dave, Adv.  
Ms. Melanie D'souza, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Jitin Chaturvedi, Adv.  
Mr. Vishnu Sharma, Adv.  
Mr. Avishkar Singhvi, Adv.  
Mr. Sughosh Subramaniam, Adv.  
Mr. Girish Choudhary, Adv.  
Mr. Shuaibh Hussain, Adv.  
Mr. Tushar Bhardwaj, Adv.

For Respondent(s)

Mr. Sudhir Chandra, Sr. Adv.  
Mr. V. Giri, Sr. Adv.  
Mr. Parijat Sinha, AOR  
Mr. Devesh Mishra, Adv.  
Ms. Ankita Gupta, Adv.  
Ms. Pallak Bhagat, Adv.  
Ms. Reshmi Rea Sinha, Adv.  
Ms. Akriti Jain, Adv.

Contd..

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Dr. Abhishek Manu Singhvi, learned Senior Advocate and Mr. Paras Kuhad, learned Senior Advocate appearing on behalf the appellant and Mr. Sudhir Chandra, learned Senior Advocate and Mr. V. Giri, learned Senior Advocate appearing on behalf of the respondent/BPCL.

Arguments concluded.

Judgment reserved.

Written submissions, if any, to be filed within a period of one week from today and also to be sent at e-mail addresses [shahmr2018@gmail.com](mailto:shahmr2018@gmail.com) and [pstojusticebvn@gmail.com](mailto:pstojusticebvn@gmail.com)

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NEETU SACHDEVA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER